

ITEM NO.5

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4662/2015

(Arising out of impugned final judgment and order dated 09/04/2015
in CRLMW No. 8231/2015 passed by the High Court Of Judicature at
Allahabad)

NARESH KRISHNA SOMANI AND ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 29/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Anil Kumar Tandale,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List next week.

Learned counsel for the petitioners is permitted
to serve notice dasti upon respondent nos. 2, 3 and 4,
with intimation that the matter will be taken up for
hearing in the next week.

(VINOD KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER